

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 400 OF 2017 &
IA NO. 1166 OF 2017

Dated: 9th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Sarda Energy And Minerals Ltd.		Appellant(s)
	Vs.		
Central Electricity Regulatory Commission & Anr.		Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain
Mr. Vishvender Tomar

Counsel for the Respondent(s) : Mr. Deep Rao for R-2

ORDER

Admit. Issue notice to the Respondents returnable on 07.05.2018. Dasti, in addition is permitted.

IA NO. 1166 OF 2017
(Appl. for direction)

The learned counsel, Mr. Deep Rao representing Mr. Rahul Bajaj appearing for the Respondent No. 2 prays for four weeks time to file the reply on the IA. No.1166 of 2017 (Appl. for direction) in the instant Appeal.

The learned counsel, Mr. Raunak Jain, appearing for the Appellant, requested for one week time to file rejoinder in the matter.

The submissions made by learned counsel appearing for Respondent No.2 and the learned counsel appearing for the appellant, at supra, are placed on record.

The learned counsel appearing for Respondent No. 2 is permitted to file the reply on the IA. No.1166 of 2017 (Appl. for direction) within four weeks i.e. on or before 01.05.2018 after serving copy to the learned counsel for the opposite sides.

Learned counsel appearing for the Appellant is permitted to file his rejoinder submissions within one week thereafter, i.e on or before 01.05.2018, as requested, after serving copy to the learned counsel appearing for the opposite sides.

Re-list this matter for hearing on 07.05.2018, as requested by the learned counsel for the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/pr